

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.1354
TO BE ANSWERED ON MARCH 13, 2023

CONSTRUCTION OF HOUSES UNDER THE PMAY-U

NO. 1354. DR. AMEE YAJNIK:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that India currently needs about 73.6 million housing units as per Habitat for Humanity estimates, but only 12.2 million were sanctioned till August 10, 2022, of which only 6.2 million were completed, if so, how Government will provide housing for all; and
- (b) whether it is a fact that most of the PMAY (U) units are located on the outskirts of cities, where transport and passenger services are poor or civic amenities are non-existent, if so, the details of such units, State-wise, and the steps taken to deal with the same?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) & (b): 'Land' and 'Colonisation' are State subjects. Schemes related to housing are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since June 25, 2015 to provide pucca house with basic amenities across the country. Against the validated demand of 1.12 crore houses, more than 1.20 crore houses have been sanctioned as on 27.02.2023 by the Ministry based on the project proposals submitted by States/UTs; out of sanctioned houses 1.09 crore have been grounded and more than 71 lakh have been completed/delivered to the beneficiaries. PMAY-U has been extended till 31.12.2024 for completion of all the houses sanctioned under the scheme.

PMAY-U is being implemented in all the statutory towns as per Census 2011 and towns notified subsequently including Notified Planning/Development Areas, areas falling within Notified Planning/Development area under the jurisdiction of an Industrial Development Authority/Special Area Development Authority/Urban Development Authority or any such Authority under State legislation which is entrusted with the functions of urban planning and regulations. As per the scheme guidelines, States/UTs are required to provide basic infrastructure and civic services to all the houses constructed under PMAY-U.
